

GOVERNMENT OF INDIA
MINISTRY OF DEFENCE
DEPARTMENT OF DEFENCE
LOK SABHA

UNSTARRED QUESTION NO. 181
TO BE ANSWERED ON 02nd February, 2024

ENCROACHMENT ON DEFENCE LANDS

181. SHRI GNANATHIRAVIAM S.:

Will the Minister of DEFENCE be pleased to state:

- (a) the details of the defence land under encroachment in the country, location and State/UTwise including Tamil Nadu;
- (b) the reasons for not removing encroachments from defence land;
- (c) whether these encroachments are made with the connivance of the authorities of the concerned State;
- (d) if so, the details thereof; and
- (e) the steps taken/being taken by the Government to do away with these irregularities and illegalities?

A N S W E R

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(SHRI AJAY BHATT)

- (a): Out of around 18 lakh acres of defence land across the country, about 10,319 acres is under encroachment. The State-wise details of encroachment on defence land including the State of Tamil Nadu is enclosed as Annexure.
- (b): Detection, prevention and removal of encroachment is a continuous exercise. Action for removal of encroachments on defence land is taken under the provisions of Public Premises (Eviction of Unauthorised Occupants) Act, 1971 as well as under the Cantonments Act, 2006.
- (c) & (d): No, Sir. No connivance of State Government authorities has been reported in encroachment on defence land. However, certain defence lands are under occupation of some State Government Agencies for offices or public utilities.
- (e): Following steps are taken by the Government to protect defence land from encroachment:-
 - (i) Regular inspection of Defence Lands is carried out by the concerned offices and they are required to submit annual certificates as per rules.

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- (ii) As and when encroachments are detected, they are removed by carrying out anti-encroachment drives after following due process of law in close coordination with police authorities and district administration.
- (iii) Defence land records have been digitized.
- (iv) A Land Management System has been put in place wherein GIS layers of encroachments have been developed which provide information on encroachment over a period and helps in preventing fresh encroachments.
- (v) Defence Land Audit has been institutionalized from 2011-12 as a continuing process.
- (vi) A methodology for evaluating “Threat” of encroachment on defence land has been devised. Based on threat value, steps to be taken by the concerned officers have been communicated to the field offices.
- (vii) Government has allocated funds for construction of boundary wall / fences / pillars around the certain vulnerable defence land pockets.

**ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA
UNSTARRED QUESTION NO. 181 TO BE ANSWERED ON 02.02.2024 REGARDING
“ENCROACHMENT ON DEFENCE LANDS”**

Total Defence land under encroachment

Sl. No.	State/UT	Area (in acres)
1	Adaman & Nicobar Islands	24.0700
2	Andhra Pradesh	52.7965
3	Arunachal Pradesh	77.9850
4	Assam	462.3127
5	Bihar	589.6480
6	Chattisgarh	75.9000
7	Delhi	147.5745
8	Goa	5.1166
9	Gujarat	212.7499
10	Haryana	793.4094
11	Himachal Pradesh	59.7369
12	Jharkhand	302.5220
13	Karnataka	152.3736
14	Kerala	2.6170
15	Lakshadweep	0.0800
16	Madhya Pradesh	1643.6760
17	Maharashtra	1022.5700
18	Manipur	5.6478
19	Meghalaya	13.3402
20	Mizoram	0.0030
21	Nagaland	356.1000
22	Odisha	50.9350
23	Punjab	451.1075
24	Rajasthan	478.1285
25	Sikkim	64.8440
26	Tamil Nadu	153.6210
27	Telangana	95.2236
28	Uttar Pradesh	1796.5745
29	Uttrakhand	68.2916
30	Jammu & Kashmir	314.1692
31	Ladakh	29.5810
32	West Bengal	816.0484
	Total	10318.7534
